

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
LOK SABHA
UNSTARRED QUESTION NO. 2253**

TO BE ANSWERED ON MONDAY, AUGUST 02, 2021/SRAVANA 11, 1943 (SAKA)

Funds for Development Works

2253. DR. SANJAY JAISWAL :

Will the Minister of FINANCE be pleased to state:

- (a) the amount of funds provided to the State Government of Bihar under article 275 of the Constitution during the last three years;
- (b) the type of development works specified on which the said funds provided under article 275 can be spent;
- (c) whether development works have been carried out in the districts of the State by spending the said funds; and
- (d) if so, the names of the said districts and if not, the reasons therefore?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a): The grants-in-aid released to the State of Bihar, under Article 275 of the Constitution of India, as recommended by the successive Finance Commissions for the periods 2018-19, 2019-20 and 2020-21 are as under:

(Rs. in crore)				
Sr. No.	Items	2018-19	2019-20	2020-21
1.	State Disaster Response Fund (SDRF)	101.82	631.13	1416.00
2.	Urban Local Bodies Grants (ULBs)	473.68	637.79	2416.00
3.	Rural Local Bodies Grants (RLBs)	4199.71	5674.70	5018.00
4.	National Disaster Response Fund(NDRF)*	0.00	953.17	1255.27

* Additional financial assistance released to the State Government of Bihar for severe calamity from NDRF based on the recommendations received from Ministry of Home Affairs.

(b) to (d): Grants-in-aid towards State Disaster Response Fund, Local Bodies Grants (ULBs & RLBs) and National Disaster Response Fund are released to the States on the recommendations of the Central Finance Commission. State-wise, year-wise and component-wise allocation of grants-in-aid and norms of utilization are also recommended by the Central Finance Commission. Thus, these grants-in-aid released to the States are to be utilized on the areas recommended by the Central Finance Commission and as per the extant guidelines and norms.
